Annexure - 5
Name of the Corporate Debtor: SUPER FORGINGS & STEELS LIMITED; Date of commencement of CIRP: 01.01.2024; List of creditors as on: 24.01.2024

List of operational creditors (Workmen)
(Amount in₹)

| I | No. |
|----------------|---|
| | SI. Name No. of author ised |
| | Name of work man |
| | Identification No. |
| | Details o Date of receipt |
| NOT A | Details of claim received Date of Amount claimed receipt |
| NOT APPLICABLE | Amount of claim Nature of Whether related damitted claim party? |
| | Details of claim admittee m Nature of Whethe claim related party? |
| | m admitted Whether related party? |
| | % voting share in CoC, if applicable |
| | Amount of contingent claim |
| | Amount of Amount of any contingent mutual dues, claim that may be set-off |
| | y Amount of claim under verification |
| | Amount of claim not admitted |
| | Remarks, if |

Annexure – 6

CIRP: 01.01.2024; List of creditors as on: 24.01.2024

List of operational creditors (Employees)

(Amount in?)

| | | T | T | | Т | Г | | |
|---------------------------|---|---|-----|---|----------------|---|---|--|
| SI. | No. of author ised | - | | | | - | | |
| ame | of author ised | | | | | | | Control of the last of the las |
| | | | | | | | | Control of the Second S |
| 7 | | | | | | | | |
| Name of emplo yee | | | | | | | | The second second |
| emplo | | | | | | | | Charles of the Control of the Contro |
| yee | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| Identifi | No. | | | | | | | Control of the Control |
| Identification | | | | | | | | |
| | Date | | | | | | | |
| Details of claim received | Date of Amount claimed receipt | | | | | | | |
| claim r | mount | | | | | | | |
| eceived | claime | | | | | | | |
| | | | | | NO | | | - |
| | Amou | | | | NOT APPLICABLE | | | - |
| | nt of cla | | | | ICABLE | | | |
| Detai | im Na | | | | | | | - |
| ls of cla | ture of | | | | | | | - |
| im adm | Whethe related party? | | | | | | | - |
| itted | ether ited | | | | | | | |
| | Amount of claim Nature of Whether % of vo admitted claim related CoC, if party? applical | | | | | | | |
| | voting if cable | | | | | | | |
| | share ir | | | | | | | |
| Amo | conti | | | | | | | |
| unt of | ngent tim | | | | | | | |
| Amoun | mutua that ma | | | | | | | |
| t of any | % of voting share in contingent mutual dues, claim under CoC, if claim that may be set verification off | | | | | | | Control of the last of the las |
| Amou | claim | | | | | | | |
| nt of | under | | | | | | | |
| Amo | claim not a | | | | | | | The same of the same of |
| unt of | n not | | | | | | | |
| _ | any | | | 1 | 1 | | | |
| Remai | | | 300 | | | | - | |

